

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 560/99

Tuesday the 25th day of May 1999.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

V.P.Gangadharan
S/o Kunjiraman Nair
Vadakkeparambil, P.O.Unnikulam,
Poonoor, Kozhikode District.Applicant.
(Casual Mazdoor, Microwave Station, Kalpetta)

(By advocate Mr R.Sreegaj)

Versus

1. The Divisional Engineer
Microwave Maintenance
Kozhikode.
2. Sub Divisional Officer
Telecom, Calicut.
3. The General Manager
Telecommunications
Kozhikode.Respondents.

(By advocate Mr Kesavan Kutty, ACGSC)

The application having been heard on 25th May 1999,
the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicant who claims to have worked as casual mazdoor way back in the year 1968 and thereafter from 1992 onwards but was stopped from engagement with effect from 2.2.99 made a representation to the respondents 1-3 (Annexure A-1) claiming re-engagement and grant of temporary status and regularisation. This representation was made on 15.3.99 and is yet to be considered and disposed of. Now the applicant has filed this application for a declaration that the denial of engagement to the applicant as casual mazdoor is illegal and for a direction to the respondents to allow him to continue as casual mazdoor and grant him temporary status and regularisation in his due turn.

2. When the application came up today for hearing,
Sri Kesavan Kutty, Additional Central Government Standing

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Counsel took notice on behalf of the respondents. The learned counsel on either side agreed that the application may be disposed of directing the first respondent to consider the representation submitted by the applicant and to give the applicant an appropriate reply within a reasonable time.

3. In the light of the above submissions by the learned counsel on either side, this application is disposed of directing the first respondent to consider the Annexure A-1 representation made by the applicant on 15.3.99 and to give the applicant an appropriate reply within a period of three months from the date of receipt of a copy of this order.

No order as to costs.

Dated 25th May 1999.



(A.V. HARIDASAN)
VICE CHAIRMAN

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Annexures referred to in this order:

A-1, true copy of the representation dated 15.3.99 submitted by the applicant to the first and third respondents.